

IN THE INCOME TAX APPELLATE TRIBUNAL
CIRCUIT BENCH, VARANASI

BEFORE SHRI VIJAY PAL RAO, JUDICIAL MEMBER
AND
SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER

ITA.No.119/VNS/2020

Assessment Year N.A.

&

ITA.No.120/VNS/2020

Assessment Year N.A.

Shree Sai Jansewa Nyash, Vill – Sahroj, Maunath Bhanjan, Mau – 275 101, Uttar Pradesh PAN AAOTS8064J	v.	The CIT (Exemption), 89, Faizabad Road, VibhutiKhand, Gomti Nagar, Lucknow-226010 Uttar Pradesh
(Appellant)		(Respondent)

For Assessee :	Withdrawal application dated 05 th July, 2022
For Revenue :	Shri A.K. Singh, Sr. D.R.

Date of Hearing :	06.07.2022
Date of Pronouncement :	06.07.2022

ORDER

PER RAMIT KOCHAR, Accountant Member :

These two appeal(s) filed by assessee in ITA.No.119/VNS/2020 (assessment year : N.A.) and ITA No. 120/VNS/2020 (assessment year : N.A.) have arisen from two separate orders passed by ld. Learned Commissioner of

Income-tax (Exemption) (hereinafter called “the CIT(E)”), Lucknow, firstly an order dated 27.07.2020 (DIN & Order No. ITBA/EXM/S/EXM1/2020-21/1027595013(1)) passed by ld. CIT(E) u/s 12AA(1)(b)(ii) of the Income-tax Act, 1961 (hereinafter called “the Act”) rejecting the application filed by assessee for registration under section 12A(1) of the 1961 Act, and secondly an order dated 17.08.2020 (DIN & Order No. ITBA/EXM/S/EXM2/2020-21/1027737610(1)) passed by ld. CIT(E) on an application u/s 80G(5)(vi) of the 1961 Act, rejecting application filed by assessee for approval u/s 80G of the 1961 Act.

2. When these two appeals came-up before the Division Bench for hearing on 06.07.2022, none appeared on behalf of the assessee, while the Registry has placed before the Division Benchan application dated 05.07.2022 which is stated to have been received by the Registry through email in which the assessee has prayed for withdrawal of the above two appeals i.e., in

ITA.Nos.119 & 120/VNS/2020 Shree SaiJansewa
Nyash, Vill. Sahroj, MaunathBharjan, Mau.
Assessment Year: N.A.

ITA.No.119/VNS/2020 & ITA.No.120/VNS/2020 which is
reproduced as under :

By Email
20.07.2022

Tc, 05 July 2022
Superintendent/Office Superintendent
Income-tax Appellate Tribunal
Varanasi

SUBJECT : - Application for withdrawal of Appeal No. ITA 119/VNS/2020 & ITA 120/VNS/2020 under Income Tax Act, 1961 for Assessment Year 2020-2021 pending before CIT(E), 89, Faizabad Road, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.

Dear Sir/Ma'am,

With reference to your notice on dated 20.06.2022, we have been directed to present on hearing in front of your good self for the above mentioned appeal. (The notice is enclosed herewith for your kind reference)

In this regard we are submitting our request to withdrawal of our appeal, which hearing is proposed to be schedule on Wednesday, 06 July 2022 in front of your good self. Therefore you are kindly requested to allow us the withdrawal of appeals as desired by us and oblige.

Thanking You
Place - Mau

Your faithfully
Shree Sai Jan Sewa Nyash
Shri Sai Jansewa Nyas
Manish Kumar Rai
Trustee
Manish Kumar Rai
(Trustee)

3. The Learned CIT-DR is not present in the Court, and in her absence ld. SR D.R. submitted that the Department has no objection if these two appeals of the assessee are dismissed as withdrawn.

4. After hearing ld. Sr. DR and perusing material on record, we hereby dismiss both the appeals of the assessee in ITA.No.119/VNS/2020 (ay : N.A.) & ITA.No.120/VNS/2020 (ay : N.A.) as withdrawn. We order accordingly.

5. In the result, both the appeals of the assessee in ITA.No.119/VNS/2020 (ay : N.A.) & ITA.No.120/VNS/2020 (ay : N.A.) are dismissed as withdrawn.

Order pronounced in the open Court at the conclusion of the hearing i.e., on 06.07.2022, in the presence of the Learned Sr. D.R.

Sd/-
[VIJAY PAL RAO]
JUDICIAL MEMBER

Sd/-
[RAMIT KOCHAR]
ACCOUNTANT MEMBER

Varanasi, Dated 06th July, 2022

VBP/-

Copy to

1.	The Appellant – Shree SaiJansewaNyash, Vill – Sahroj, MaunathBhanjan, Mau – 275 101. U.P.
2.	The Respondent-The Commissioner of Income-tax (Exemption), 89, Faizabad Road, VibhutiKhand, Gomti Nagar, Lucknow – 226 010 U.P.
3.	The Addl./Joint CIT (Exemptions), Range, Lucknow..
4.	The Dy./Asst. CIT (Exemptions), Circle, Lucknow
5.	The Sr. D.R. ITAT, Varanasi Bench, Varanasi.
6.	Guard File.

//By Order//

Asst. Registrar, ITAT, Varanasi Bench,
Varansi.